## GOVERNMENT OF INDIA MINISTRY OFPOWER RAJYA SABHA QUESTION NO06.12.2010 ANSWERED ON

## **INCENTIVES TO ORISSA UNDER APDRP.**

2908 Shri Rama Chandra Khuntia

Will the Minister of COALPOWER be pleased to state :-

- (a) whether any proposal had been received by the Central Government in June, 2005 from Orissa Government in prescribed format, for claiming incentives under the Accelerated Power Development and Reforms Programme (APDRP);
- (b) if so, the reasons for the delay in release of the incentives; and
- (c) the steps taken by Government for early release of the incentives for the benefit of the sector as well as to encourage/motivate utilities to reduce cash losses?

## **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI BHARATSINH SOLANKI)

(a) to (c) :Under the guidelines on Accelerated Power Development and Reforms Programme (APDRP), the State Governments are incentivised up to 50% of the actual loss reduction by SEBs/Utilities. Distribution of Electricity in Orissa has been privatized. Private Power Utilities are not eligible for incentives under APDRP. Therefore, no incentive has been granted to the State of Orissa, against the incentive claim application for Rs.264.94 Crores.